

(2)

CENTRAL ADMINISTRATIVE TRIBUNAL, ALLAHABAD BENCH.

....

O.A. No. 1103 of 1994

Dated: 27.4.1995

Ram Murat and others. ... Applicants.

( By Advocate Sri V. Nath and Y. Nath )

Versus

The Chairman, Ordnance Factory Board  
and others. ... ... Respondents.

Along With Diary No. 3599 of 1994

Swami Nath and others ... ... Applicants.

Versus

Chairman, Ordnance Factory Board,  
and others. ... Respondents.

...

Hon. Mr. S. Das Gupta, A.M.  
Hon. Mr. T.L. Verma, J.M.

O R D E R

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( By Hon. Mr. S. Das Gupta, Member (A) )

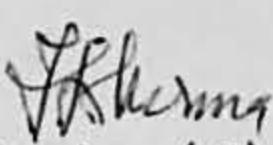
Heard the learned counsel for the applicants  
on admission.

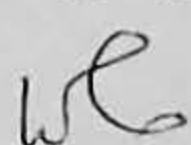
2. In both the cases, the applicants are Fitter  
(T&G.) and their grievance is that the number  
of posts in the higher grades of the trade of Fitter  
(T&G) is not enough to provide the reasonable  
promotional avenue to those in the lower grade. It  
appears that this position has come about as a result  
of a large number of persons in this grade having been  
promoted to the higher grades in excess of the  
number of posts allocated to the higher grade by the  
operation of inter-grade ratio in various trades.

3. We have gone through the averments and also

submissions made by the learned counsel for the applicant carefully. <sup>We see</sup> Apart from this fact that <sup>the</sup> ~~what~~ distribution of the posts was made some time in the year 1989 and thus the ~~case~~ cause of action, if any, has arisen only at that time. We do not find anything in this case which would warrant adjudication by the Tribunal.

3. Both the cases are barred by time and on merits also, ~~does~~ not call for any interference, yet, we consider it just and proper on the part of the respondents to dispose of any representations which are stated to have been submitted by the applicants to them. It appears that the applicants have submitted representation dated 5.6.1993 (Annexure- A 7) in both the cases) and the said representation is stated to be pending disposal. We accordingly, direct the respondents to dispose of the said representation of the applicants by a speaking order within a period of 3 months from the date of communication of this order.

  
Member (J)

  
Member (A)

(n.u.)